

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

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**CP No. 719/2018 in**  
**OA 3704/2017**

**This the 04<sup>th</sup> day of February, 2019**

**Hon'ble Ms. Nita Chowdhury, Member (A)**  
**Hon'ble Mr. S.N. Terdal, Member (J)**

1. Vaishali, Age 29 years  
D/o Sh. Tej Pal,  
R/o 218, Masjid Moth, Near South Extension  
Part-II, New Delhi-110049
2. Pooja Gupta, age 31 years,  
D/o Sh. Ramesh Kumar, R/o B-332,  
Ashok Nagar,  
Shahdara, Delhi-110093.
3. Annu Dahuja, age 33 years (G-B) (TGT),  
D/o Sh. Tarun Chawla,  
R/o 198/35, IIInd Floor,  
Street No.5, Ramesh Market, Garhi,  
East of Kailash, Delhi.
4. Manoj Sharma, age 41 yrs,  
(G-B) (TGT), S/o Sh. M.M. Sharma,  
R/o T-232, Shivaji Nagar, Street No.7,  
Narela, Delhi-110040

....Applicants

(By advocate: Mr. Yashpal Rangi)

**VERSUS**

1. Sh. Vijay Kumar Dev  
Chief Secretary, Govt. of NCT of Delhi,  
IP Estate, Players Building,  
New Delhi.
2. Sh. Devinder Singh,  
The Secretary,  
Department of Training & Technical Education,  
Muni Maya Ram Marg,  
Pitampura, Delhi-110088.

3. Sh. Devinder Singh,  
 The Director,  
 Department of Training & Technical Education,  
 Muni Maya Ram Marg,  
 Pitampura, Delhi-110088  
 ....Respondents  
 (By advocate: Mr. Sameer Sharma)

**ORDER (ORAL)**

**By Hon'ble Ms. Nita Chowdhury, Member (A),**

When the matter is taken up, counsel for respondents shows a copy of the order which they have passed on the representation dated 16.10.2018 of applicants, seeking compliance of the order dated 04.10.2018 passed in OA No. 3704/2017. This compliance is strongly opposed by counsel for the applicants, who states that this is a case in which the respondents are wrongly stating that they have complied with the order. We have seen the order passed by respondents' and find compliance with order passed in the OA.

2. In view of the detailed reply filed by the respondents, CP is closed and notices issued to the respondents are discharged. However, the applicants are at liberty to question the orders now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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